

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS.

Respondent(s)

Date : 26-02-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Yash Pal Dhingra, AOR
Ms. Sunita Pandit, Adv.

For Respondent(s)

Ms. Namita Choudhary, AOR
Ms. Nikita Jain, Adv.
Mr. Manish Kumar Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the Petitioner has not filed spare copies in terms of Hon'ble Court's Order dated 11/02/2020. Hence, notice could not be issued.

However, Ld. Counsel for the Petitioner submits that she will file the spare copies within the course of the day. If filed, Registry to issue notice.

In case Ld. Counsel for Petitioner fails to file spare copies within the course of the day, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await Orders. List thereafter.

RAJIV KALRA
Registrar